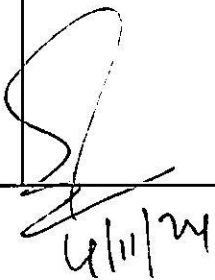


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE(HQs):DELHI**ORDER**

In pursuance of Delhi High Court Order No. 38/DHC/Gaz-IIB//G-7/VI.E.2(a)/2024 dated 25^h October, 2024, the Civil cases (as per list attached) mentioned in column No. 3 pending in the court of JSCCC-cum-ASCJ-cum-Guardian Judge-01, Central District, THC, Delhi are hererby withdrawn and assigned to the newly created court of JSCCC-cum-ASCJ-cum-Guardian Judge-02, Central District, Tis Hazari Court, Delhi for disposal in accordance with law **with immediate effect:-**.

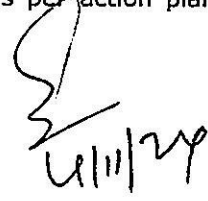
(1)	(2)	(3)		(4)
S . No.	Name of the Transferor Court	Cases as per list attached		Name of the Transferee Court
1	Sh. Rinku Jain, JSCC-cum-ASCJ-cum-Guardian Judge-01, Central District, THC, Delhi	MCA	MISC APPEARANCE SERIAL NO. 14-28	Sh. Umesh Kumar, JSCC-cum-ASCJ-cum-Guardian Judge-02, Central District, THC, Delhi, Delhi (New Court)
			MISC CASE PURPOSE SERIAL NO. 29-30	
		CIVIL SUIT	CONSIDERATION: 3-5	
			DE: SERIAL NO. 8-22	
			ISSUES: SERIAL NO. 60-68	
			MISC APPERANCE: SERIAL NO. 89-95	
			MISC ARGUMENTS : SERIAL NO. 118-185	
			MISC CASE PURPOSE SERIAL NO. 254-357	
			PE: SERIAL NO. 475-632	
		RCA	MISC ARGUMENTS : SERIAL NO. 25-31	
			MISC CASE PURPOSE SERIAL NO. 55-64	
		SMALL CAUSE	PE: SERIAL NO. 1	
			MISC CASE PURPOSE SERIAL NO. 4	
			DE: SERIAL NO. 7	
		INSOLVENCY	MISC CASE PURPOSE SERIAL NO. 5-14	
			PE: SERIAL NO. 24-25	
		ESIC	DE: SERIAL NO. 2	
			PE: SERIAL NO. 5-7	
		CONTEMPT PETTITION	MISC APPERANCE: 2-4	
			MISC CASE PURPOSE SERIAL NO. 07-12	
			PE: SERIAL NO. 36	
		MISC SCJ	CUSTODIAN: SERIAL NO. 1	
			MISC APPERANCE: SERIAL NO. 4	
			MISC ARGUMENTS: SERIAL NO. 6-9	
			MISC CASE PURPOSE SERIAL NO. 22-36	
			PE: SERIAL NO. 86-93	
		MISCELLANEOUS	MISC APPERANCE: SERIAL NO. 2	
			MISC CASE PURPOSE SERIAL NO. 05-07	
			PE: SERIAL NO. 11	
		MISC EXECUTION	MISC CASE PURPOSE SERIAL NO. 1-3	
		EXECUTION	CONSIDERATION : SERIAL NO. 1-15	
			MISC CASE PURPOSE SERIAL NO. 03-221	



Besides the above mentioned cases, if there is any connected matter left over, the same be also send to the transferee court along with the main case.

Ahlmad of the transferor court will send the case files/records/Proceedings immediately to the transferee Courts well before the next date of hearing fixed in the matter and the lists of cases transferred are notified to the public at large within a period of two weeks from the date of issuance of order so as to avoid any inconvenience to the public/litigants and lawyers.

The cases fixed for Order/Judgment/designated work and Targated Cases as per action plan shall not be transferred.



(Sanjay Garg-I)
Principal District & Sessions Judge(HQs)
Delhi

No. 62053-62068 F.3(4) CJ/Gaz/2024 Dated, Delhi the 04 NOV 2024

Copy forwarded for information and necessary action to:-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Senior Civil Judge/Rent Controller, Central District, Tis Hazari Court, Delhi.
3. The Administrative Civil Judge/ ARC, Central District, Tis Hazari Court, Delhi.
4. The concerned Judicial Officers.
5. The Sr. AOJ/AOJ, Filing Section & Administration Branch, Tis Hazari Court, Delhi.
6. Reader to Ld. District & Sessions Judge(HQs), Tis Hazari Court, Delhi.
7. The Secretary, Delhi Bar Association, Tis Hazari Court, Delhi
8. The Website Committee (English/ Hindi) Tis Hazari Court, Delhi.
9. The PRO, Facilitation Center, Tis Hazari Court, Delhi.



Principal District & Sessions Judge(HQs)
Delhi